

ITEM NO.10 Court No.1 (Video Conferencing) SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA No.89329/2020 in Transfer Case (Civil) No(s).70/2019

(Arising out of impugned final judgment and order dated 23-09-2019 in WP No.31856/2015 passed by the High Court Of Kerala At Ernakulam)

M/S SUN DIRECT TV PVT LTD Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(For IA No. 89329/2020 - EARLY HEARING APPLICATION)

Date : 15-12-2020 The application was called on for hearing today.
CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

By Courts Motion

Counsel for the parties

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Mr. Tushar Mehta, Ld. SG
Mr. Vikramjit Banerjee, ASG
Mr. Amrish Kumar, AOR
Mr. Apoorva Kurup, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel appearing for the parties and perused the instant application for early hearing.

List the main transfer case in the last week of February, 2021 before the appropriate court.

The application for early hearing stands disposed of accordingly.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR